

**Declaration of Assets in the form of real estate or investments as per the Full Court resolution dated 7<sup>th</sup> May, 1997 and re-iterated on 8th July, 2008.**

This declaration is made to the Chief Justice of the High Court in accordance with the declaration of Assets in the form of real estate or investments as per the Full Court (of the Supreme Court) resolution dated 7<sup>th</sup> May, 1997 and re-iterated on 8<sup>th</sup> July, 2008, by the Delhi High Court.

The decisions of this Court in Central Public Information Officer-vs-Subhash Chandra Agarwal (W.P. No. 288/2009, decided on 2.9.2009 by a single Judge) as upheld in Secretary General, Supreme Court of India-vs-Subhash Chandra Agarwal (decided on 12-1-2010 by a Full Bench) held that “**such personal information regarding asset disclosure need not be made public**” unless public interest considerations dictate it, under Section 8(1)(j), of the Right to Information Act, 2005. The safeguard (of privacy), it was held, “is made in public interest in favour of all public officials and public servants.”

This declaration, however, is placed in the public domain, in view of the Full Court resolution of the Delhi High Court dated 28.08.2009.

- A. Name of Judge: JUSTICE ARUNA SURESH
- B. Spouse:
- C. Name(s) of Dependent Family Members and relationship:
- C.1 Dependant No.1: NIL
- C.2 Dependant No.2: NIL

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**1. Real Estate (immoveable property)**

- 1.1 Real Estate (immoveable property) of the Judge **NIL**

S.No.	Description	Remarks
	NIL	

- 1.2 Real Estate (immoveable property) of the Judge's Spouse

S.No.	Description	Remarks
01.	ONE FLAT IN GROUP HOUSING COOP. SOCIETY, DELHI	

- 1.3 Real Estate (immoveable property) of the Judge's dependant No.1 **NOT APPLICABLE**

S.No.	Description	Remarks
		NIL

## 2. Investments

### 2.1 Investments of the Judge

#### 2.1.1 Shares

S.No.	Description	Number	Remarks
	NIL		

#### 2.1.2 Mutual Funds

S.No.	Description	Number	Remarks
	NIL		

#### 2.1.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	Saving Bank Account	Rs. 10,00,459	
2.	Fixed Deposit Receipts	Rs. 3,15,000	
3.	National Saving Certificates	Rs. 10,000	
4.	General Provident fund as on 31.01.2010	Rs.11,22,664	

### 2.2 Investments of the Judge's Spouse

#### 2.2.1 Shares

S.No.	Description	Number	Remarks
	NIL		

#### 2.2.2 Mutual Funds

S.No.	Description	Number	Remarks
	NIL		

#### 2.2.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	Saving Bank Account	Rs.11,88,000	
2.	Fixed Deposit Receipts	Rs. 9,20,000	
3.	National Saving Certificates	Rs. 53,000	

2.3 Investments of the Judge's Dependant No.1 NOT APPLICABLE

2.3.1 Shares

S.No.	Description	Number	Remarks

2.3.2 Mutual Funds

S.No.	Description	Number	Remarks

2.3.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks

### 3. Other remarks

Signature of the Judge: \_\_\_\_\_

Date: 3<sup>rd</sup> February, 2010